limit. Accordingly, the Sugar Undertakings (Taking Over of Management) Ordinance, 1978 was promulgated on 9th November, 1978.

दिल्ली में मकानों के नक्शों की वैधता की अवधि

*116 **श्री हरगोविन्द वर्मा** : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली में बनाये जाने वाले मकानों के नक्शों की वैधता की अवधि बढ़ाई है ; और

(ख) यदि हां, तो क्यों और कितनी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख). जी, नहीं। तथापि, दिल्ली विकास प्राधिकरण ने अपने एक कार्यकारी आदेश द्वारा वह मंजिले, संस्थानिक तथा ग्रुप आवास भवनों की कतिपय श्रेणियों के मामले में स्वीकृत प्लानों की वैधता की अवधि दो से तीन वर्ष तक और बढ़ा दी है। ऐसा भवन निर्माताओं/भवन के स्वामियों को (i) भवन निर्माण सामग्री विशेषकर सीमेन्ट, इस्पात आदि की खरीद में (ii) ऋण देने वाले विभिन्न प्राधिकरणों से ऋण लेने में और (iii) स्थानीय प्राधिकरणों से जल और सीवर कनैक्शन लेने में आने वाली कठिनाइयों को देखते हुए, किया गया है। डी०डी०ए० के अधीन अन्य भवनों के मामले में वैधता की अवधि 2 वर्ष ही रहेगी लेकिन, पार्टियों के लिये इस अवधि के भीतर वैधता की अवधि बढ़ाने या निर्माण कार्य आरम्भ करने की सूचना देना आवश्यक नहीं होगा।

New Housing Policy

*117. SHRIMATI PARVATHI KRISHNAN:

SHRI JANESHWAR PRASAD YADAV:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have evolved a new housing policy; and

(b) if so, the salient features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) : (a) and (b). According to the survey conducted by the National Sample Survey and the estimates made by the National Buildings Organisation, the housing shortage on the eve of the Fifth Five Year Plan was 15.6 million housing units in the country. A perspective plan has been drawn up by the Government to aim at clearing the housing backlog and meeting the additional demand due to population growth and replacement of unusable houses over a period of 20 years.

2. During the current Five Year Plan (1978—83), an outlay of Rs. 1538 crores, which is two and a half times more than the allocation made in the last Plan, has been made. An amount of Rs. 500 crores has been exclusively earmarked for rural housing. This scale of investment will hardly be sufficient to solve this gigantic problem. Suitable action is being taken for restricting utilisation of public funds for construction of houses for low income and economically weaker section target groups. Provision of incentives to private investors in housing in the shape of tax rebate, availability of land at reasonable prices, etc. are being considered, so as to attract the private sector towards the building industry.

3. To make the optimum use of resources in the low cost housing sector, the programme of 'Sites and Services' will be given the higehst priority so as to provide shelter to the largest number of persons in this category.

Houses for Workers under Hire Purchase Scheme

*118. SHRI SUBHASH CHANDRA BOSE ALLURI:

SHRI D. AMAT :

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of Industrial Workers provided houses by the Central Housing Board under the hire purchase scheme during the last one year; and

(b) the names of the States which have implemented this scheme?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community is executed by all the tate Governments/ Union Territory Administrations, executed by all the State Governments/ pura, Dadra and Nagar Haveli, Arunachal Pradesh, Lakshadweep, Mizoram and Andaman and Nicobar Islands. It envisaged, as far as industrial workers are concerned, provision of housing on rental basis only.

The Government of India have taken a decision to permit the State Governments to sell the houses built for the industrial workers under this scheme, to the existing occupants, and this decision has been communicated to all the State Governments and Union Territory Administrations on the 9th February, 1978.

According to the information received from the State Governments and Union Territory Administrations, the above decision has not been implemented by them so far. However, the matter is under consideration, at various stages, by the State Governments.

दिल्ली दुग्ध योजना के दुग्ध ठेकेदार को जमानत की राशि वापस करना

*119. **श्री दया राम शाक्य** : क्या कृषि और सिंचाई मंत्री दिल्ली दुग्ध योजना द्वारा जमानत राशि वापस करने के बारे में दिनांक 24 जुलाई, 1978 के अतारांकित प्रश्न संख्या 1191 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) जमानतों की 3,380,34.41 रुपये की राशि किन किन ठेकेदारों की थी और यह राशि किस अवधि के लिये थी ;

(ख) उन ठेकेदारों की जिन्होंने दूध की सप्लाई समझौते के अनुसार की परन्तु जिनकी अदायगियां रोक ली गई थीं, 1971 के पश्चात की जमानत की राशि क्या है ;

(ग) वर्ष भर दूध की सप्लाई में असफल रहने के कारण 1972 से अब तक कितने ठेकेदारों की जमानत राशि जब्त की गई है और इस प्रकार जब्त धनराशि कितनी है ; और

(घ) क्या बहुत से ठेकेदारों ने 1972 से 1978 के बीच रोकी गई राशियों की ब्याज के साथ अदायगी की मांग की है, और यदि हां, तो इस बारे में ब्यौरे क्या हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) उन ठेकेदारों के वर्षवार नामों को प्रदर्शित करने वाला एक विवरण सभा पटल पर रख दिया गया है, जिनकी जमानत की जमा राशि 3,38,834·41 रुपये थी। [ग्रन्थालय में रखा गया। देखिए संख्या एल० टी०--2867/78]

(ख) 1,54,325.07 रुपये।

(ग) उनके द्वारा किए गए समझौते के अनुसार वर्ष भर दूध सप्लाई करने में असमर्थ रहने के कारण वर्ष 1972 से 134 ठेकेदारों की 2,49,036.47 रुपये की जमानत की जमाराशि जब्त कर ली गई है।

(घ) केवल एक ठेकेदार ने रोकी गई रकम की ब्याज सहित अदायगी की मांग की है और हाल ही में उसकी निर्मुक्ति की स्वीकृति दे दी गई है।

Operation Flood Programme

*120. SHRI NATHUNI RAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether 'Operation Flood Programme' is implemented through National Dairy Development Board (NDDB), a private organisation registered under Bombay Charitable Trust Act in 1966;

(b) whether Chairman of the National Dairy Development Board is also Chairman of Gujarat Milk Marketing Federation, was General Manager of Amul and is now Chairman of the Managing Committee D.M.S and if so, steps taken to protect the interests of Government Milk Schemes;